

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

2

O.A. No.1107 OF 2004
M.A. No.918 OF 2004

New Delhi, this the 5th day of May, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

1. Shri Inder Dev Ram S/o Shri Tengri Ram
2. Shri Rajman S/o Shri Badloo
3. Shri Prabhu Prasad S/o Shri Sukhraj
4. Shri Chhedi Lal S/o Shri Sita Ram
5. Shri Gujji Prasad S/o Shri Rangi Prasad
6. Shri Ram Raj S/o Shri Ram Sukh
7. Shri Jagnarain S/o Shri Shal Dev
8. Shri Matin Ahmed S/o Shri Sahid Ahmed
9. Shri Ahmed Hussain S/o Shri Balliullah
10. Shri Shivrati S/o Shri Rajak Miyan
11. Shri Ramesh Chand S/o Shri Badloo
12. Shri Babu Lal S/o Shri Dhanna Ram (Babu Ram)
13. Shri Onkar Lal S/o Shri Roshan Lal
14. Shri Prabhati S/o Shri Chaman Lal
15. Shri Hari Ram S/o Shri Basant
16. Shri Nebu Lal S/o Shri Bakaru Ram
17. Shri Sant Prasad S/o Shri Ganga Ram
18. Shri Akbar Ali S/o Shri Sohab Ali
19. Shri Jageshwar S/o Shri Mata Din
20. Shri Ram Pyare S/o Shri Binda Din
21. Shri Rameshwar S/o Shri Munna
22. Shri Bansh Raj S/o Shri Sohan Lal
23. Shri Ramesh Kumar S/o Shri Raghu Nath
24. Shri Pandu Ram S/o Shri Gopal
25. Shri Ram Kishore S/o Shri Ramjiyavan
26. Shri Mahesh Kumar S/o Shri Ram Khatak Walia
27. Shri Lovkesh Mehra S/o Shri Kanhaiya Lal

28. Shri Raj Kumar S/o Shri Ram Chander
29. Shri Har Dayal S/o Shri Jeet Ram
30. Shri Shiva Muni S/o Shri Sarju Ram
31. Shri Gulab Chand S/o Shri Jangi Ram
32. Shri Kishan Chand S/o Shri Dharam Chand
33. Shri Nakchhed Prasad S/o Shri Ram Lal
34. Shri Pooran Singh S/o Shri Aidal Singh
35. Shri Iqbal Javed S/o Shri Masud Ahmed
36. Shri Mamchand S/o Shri Mukhtiar Chand
37. Shri Muneshwar Ram S/o Shri Sanmukh Ram
38. Shri Ved Prakash S/o Shri Ram Kishan
39. Shri Rameshwar Dass S/o Shri Jai Ram
40. Shri Randhir Singh S/o Shri Bhoura Ram
41. Shri Ramesh Chand S/o Shri Sant Ram
42. Shri Parveen Chand S/o Shri Roop Chand
43. Shri Satyendra Kumar S/o Shri Naubat Singh
44. Shri Ravinder Pal Singh
S/o Shri Satya Pal Singh
45. Shri Shyam Lal S/o Shri Kanshi Ram
46. Shri Bijender Singh S/o Shri Sampat Ram
47. Shri Ram Piarey S/o Shri Ram Kishore
48. Shri Ram Lochan S/o Shri Patmeshwar Pd.
49. Shri Daya Nand S/o Shri Jai Prakash
50. Shri Tirlok Chand S/o Shri Maghu Ram
51. Shri Krishan Gopal S/o Shri Anant Ram
52. Shri Chiranjit Lal S/o Shri Ram Dayal
53. Shri Jagmal Singh S/o Shri Antim Singh
54. Shri Mam Chand S/o Shri Dhanpat Rai
55. Shri Mallu Khan S/o Shri Masit
56. Shri Salim Ahmed S/o Shri Abdul Rahim

All above 56 applicants are working in
Singhal & telecom Branch under the
respondent NO.3 herein (DRM) in Category "D"
on regular basis.

(3)

57. Shri Sukhpal S/o Shri Rameshwar
58. Shri Yogesh Kumar S/o Shri Permanand
59. Shri Narendra Pd. Rai S/o Shri Jangi Ram
60. Shri Vijay Pal Singh S/o Shri Gajindhar Singh
61. Shri Ram Bharat Ram S/o Shri Ram Dahin Ram
62. Shri Suresh Kumar S/o Shri Gorakh Nath
63. Shri Basant Narain S/o Shri Kailash Narain
64. Shri Shiva Prasad Ram S/o Shri Shiva Nath Ram

All above 8 applicants are presently working in Traffic Accounts Office New Delhi and are holding Signal and Telecom Category 'D' lien on regular basis.

....Applicants

(By Advocate : Shri D.R. Roy)

Versus

Union of India through

1. The Secretary, Ministry of Railways,
Rail Bhawan, New Delhi.
2. The General Manager,
Northern Railway Head Quarters Baroda House,
New Delhi.
3. The Divl Railway Manager (DRM for short)
State Entry Road, New Delhi.

....Respondents

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:-

MA 918/2004

MA 918/2004 is allowed subject to just exceptions. Filing of a joint application is permitted.

OA 1107/2004

The applicants contend that they were engaged as Daily Wagers between 1970 and 1981. A screening test was held and thereafter all the applicants were regularised on different dates.

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2. By virtue of the present Original Application, they seek a direction to give full benefit of "actual service" and grant seniority besides other benefits like pension, gratuity and benefit of Assured Career Progression Scheme. In this regard, the applicants have submitted different representations, copy of one such legal notice dated 6.8.2003 is annexed as Annexure A-V.

3. At this stage, when the rights of the respondents are not likely to be affected, we deem it unnecessary to issue a notice to show-cause while disposing of the present Original Application.

4. It is directed that respondent No.3 would consider the said notice and pass a speaking order within four months of the receipt of a certified copy of this order and communicate it to the applicants.

5. We make it clear that nothing said herein should be taken as an expression of opinion on the merits of the matter.



(R.K. UPADHYAYA)
ADMINISTRATIVE MEMBER



(V.S. AGGARWAL)
CHAIRMAN

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